

Shri S. Kandappan: It is not a matter of opinion; there is the study team which has made some observations to that effect.

Dr. Chenna Reddy: In this particular case, the Madras Government played a very effective part.

Shri S. Kandappan: That is true; I am complaining about the management.

Mr. Speaker: Order; order. Shri Saigal.

श्री अ० सि० सहगल : (बिलासपुर) : जो ऐग्रीमेंट आपका हुआ है वर्क्स के साथ में उस ऐग्रीमेंट की कोई रूपरेखा आप बता सकेंगे कि किस किस बात पर ऐग्रीमेंट हुआ है ?

श्री चेन्ना रेड्डी : ऐग्रीमेंट में डिमाण्ड्स के ताल्लुक से बहुत सी चीजें हैं जैसे साइकिल एलाउन्स को बढ़ाना, फीस्टिवल एडवांस को बढ़ाना, लीव के सिलसिले में रिवाइज करना और ट्रांसपोर्ट एलावेंस के नाम पर जो मांग की गई है उसको पूरा करना। उसमें कुछ एडहाक इन्फ्रीमेंट 5 रुपये का एलावेंस के रूप में दिया गया है। इस किस्म की बातें हैं।

Shri Jyotirmoy Basu: May I know whether each and every employee of that Project has been given the fullest benefit of the Bonus Act and, if not, why not?

Dr. Chenna Reddy: The provisions of the Bonus Act as they have been laid down are fully implemented.

Shri S. S. Kothari: Does the hon. Minister propose to have any special machinery to dissolve disputes between the public undertakings and the labour employed in these public undertakings?

Dr. Chenna Reddy: This is a very important and serious matter. In fact, our Ministry is considering it. We want to take the assistance of the public sector enterprises. We are actually studying the details.

Shri V. Krishnamoorthy: The interim relief granted by the management to the workers covers transport allowances and reduction in electricity and water charges. As far as water charges are concerned, water that is wasted in the Project is given to the workers. It is not proper on the part of Government to charge the workers for water that is being wasted. The agreement is that it will be deducted from future allowances. About electricity charges also.....

Mr. Speaker: All right; they should not charge for electricity also.

Shri V. Krishnamoorthy: May I request the hon. Minister that these should not be deducted from any future allowances.

Shri S. Kandappan: Let the Minister be cooperative.

Dr. Chenna Reddy: The position regarding water charges is that as against Rs. 3, under the present arrangement, we have reduced it to Re. 1 in 'Z' quarters and similarly in the case of other categories also there is a reduction. The agreement that has been reached is that this is an interim arrangement subject to decision by the appropriate authority. About electricity charges also, as against Rs. 1.98 p. which we should have realised for the first 18 units, that has been reduced to Re. 1. This is again an interim arrangement.

WRITTEN ANSWERS TO QUESTIONS

Juvenile Delinquency

- *1416. **Shri A. K. Kisku:**
Shri S. N. Maiti:
Shri Tridip Kumar Chaudhuri:
Shri Yashpal Singh:
Shri S. C. Samanta:
Shri Abdul Ghani Dar:

Will the Minister of Social Welfare be pleased to state:

- (a) whether it is a fact that juvenile delinquency has risen in the country;
 (b) if so, the percentage of rise between 1957 and 1967; and

(c) the policy which has been adopted by his Department to cope with the problem?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1221/67]

(c) The Children Act 1960 was enacted to provide for the care, protection, maintenance, welfare, training, education and rehabilitation of neglected or delinquent children and for the trial of delinquent children in the Union Territories. It was expected to serve as a model enactment to be adopted by the States. All State Governments except Assam, Bihar, Orissa and Rajasthan have enacted similar laws. Efforts are being made to persuade these four States as well to enact similar laws as early as possible.

The Government of India assists State Governments by providing financial help and technical guidance. Certain institutional services in the shape of Vemard Homes, Children Homes, Certified Schools and Borstal Schools have been set up. A programme of social care work to stop begging was also launched during the Third Plan. It is proposed to extend the service during the Fourth Plan which also envisages setting up boy clubs, Boy town/children clubs.

Manufacture of Synthetic Rubber

- *1417. **Shri S. S. Kothari:**
- Shri P. N. Solanki:**
- Shri Brij Raj Singh-Kotah:**
- Shri S. K. Tapuriah:**
- Shri K. K. Nayar:**
- Shri Bharat Singh Chauhan:**
- Shri Parthasarathy:**

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether it is a fact that sufficient alcohol made out of molasses, or otherwise, is not available for the manufacture of synthetic rubber and that industries consuming alcohol

would have to work below the installed capacity on this account;

(b) if so, the causes therefor; and

(c) the steps which Government are taking to remedy the situation?

The Minister of Planning, Petroleum and Chemicals and of Social Welfare (Shri Asoka Mehta): (a) Yes, Sir.

(b) Shortage of alcohol is due to a fall in the production in sugar and therefore of molasses during the current sugar season.

(c) (1) Exports of alcohol have been banned.

(2) Efforts are being made on a continuous basis to locate molasses and alcohol in surplus states for supply to deficit states.

(3) Imports of alcohol have been arranged for maintaining production in the synthetic rubber, polyethylene and shellac industries.

(4) Measures to maximise the production of sugar during the next sugar season, 1967-68, and consequently of molasses and alcohol are under active consideration.

Unearthing of Unaccounted Money.

- *1418. **Shri R. Barua:**
- Shri D. N. Patodia:**

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Government have devised certain concrete measures to unearth unaccounted money and to check evasion of payment of taxes; and

(b) if so, the details of the measures evolved and how they would be implemented?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) and (b). Yes, Sir. A statement is laid on the table of the House. [Placed in Library. See No. LT-1222/671.]